

and technologists living abroad to assist the country with expertise in important fields under the project sponsored jointly by Government and UN Development Programme;

(b) if so, the financial cost of this jointly sponsored project; and

(c) the details regarding the project?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) The Government of India and the United Nations Development Programme have recently signed a project on "Transfer of know-how through Expatriate Specialists of Indian Origin" under which outstanding scientists/engineers/technologists etc. of Indian origin residing abroad will be invited to spend some time with Indian Institutions with a view to providing specific technical inputs towards the development of the country in priority areas.

(b) and (c). A sum of dollar 1,00,000 has been initially allotted from the UNDP IPF allocation for this year. There will be no direct counterpart contribution of the Government of India.

The cost of International travel of the Scientists/Engineers etc. invited, as well as their per diem at UN rates, during their stay in India, would be met out of UNDP funds allocated for the project. Indian Missions in selected countries have been informed about the project and requested to forward particulars of interested scientists. An inter-departmental Committee has been set up to define procedures for selection, areas of priority and such other details relating to operation of the project. The first list of names are currently under consideration.

Report of Committee on Tripura Carnage

7102. SHRI K. PRADHANI:

SHRI NARAYAN
CHOUBEY:

PROF. MADHU DANDA-
VATE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a Seven-Member Committee headed by Shri Dinesh Singh, M.P. has recently visited Tripura spots of carnage; and

(b) if so, the details regarding the report and the measures taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANĀ): (a) Yes, Sir.

(b) The Committee is expected to submit its report shortly.

Declaration of Scheduled Tribe Areas under Presidential Orders as Industrially Backward Areas

7103. SHRI BHEEKHABHAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether those areas which are backward for centuries in various States have been declared as Scheduled Tribe areas under Presidential Order after the enforcement of the Constitution;

(b) if so, the reasons for not declaring these areas, comprising many districts, as industrially backward areas;

(c) whether it is a fact that even before independence these areas had been treated as backward areas under Government of India Act, 1935; and

(d) if so, the necessity for new grounds?